Shri K. L. NARASIMHAM: May I know whether any chance was given to that particular person to defend himself?

DR. B. V. KESKAR: Sir, I do not want to go into the question of this particular person, nor do I want to name him, because I do not think it would be good for the reputation of the person concerned and we do not want unnecessarily to give notoriety to anybody. If the hon. Member is interested, I can show him the file regarding this particular person, and if he is not satisfied, he can put questions later.

SHRI K. S. HEGDE: What are the charges in particular?

Mr. CHAIRMAN: Serious misconduct.

DR. B. V. KESKAR: Some of them are quite serious.

MR. CHAIRMAN: Of a very grave order which cannot be published here.

SHRI RAJAGOPAL NAIDU: Sir, may I know whether any artistes have been discharged from service in violation of the tenure of the contract, that is, before the termination of the contract period?

Dr. B. V. KESKAR: If my hon. friend gives me the name of the Radio Station, I will certainly try to give him an answer.

SHRI RAJAGOPAL NAIDU: My question refers to Trichy, Sir.

Dr. B. V. KESKAR: I can tell him very definitely that during the last two years the services of only one artiste have been terminated.

BAN ON THE EXPORT OF SCRAP MICA

- *156. SHRI K. C. GEORGE: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government, on the basis of the recommendations of the

Mica Advisory Committee, propose to ban the export of scrap mica;

- (b) whether Government propose to create a central organisation for taking over the entire export trade; and
- (c) what steps Government propose to take for starting the production of micanite out of waste mica?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) The Committee has been requested to set up a sub-committee to go into the question.

- (b) No. Sir.
- (c) At present five firms are engaged in the manufacture of micanite. Government have also approved two more schemes for its production.

SHRI K. C. GEORGE: May I know whether any of the recommendations of the Mica Enquiry Committee of 1946 have been implemented or whether the Government is intending to implement any of them?

SHRI D. P. KARMARKAR: What is the latter half of the question?

MR. CHAIRMAN: Whether you have implemented or propose to implement.

Shri D. P. KARMARKAR: I am afraid, Sir, I shall have to take too much time of the Council to say what has happened between 1946 and 1953. One of the principal suggestions has been accepted by the Planning Commission, that is, that smaller producers should be organised into co-operative societies, and we have advised the States to take action in that direction.

Shri K. C. GEORGE: Is it not a fact that the crisis in the Mica Industry today is due to the fact that we only depend on the export of 80 per cent. of mica and not on developing our own industries here?

SHRI D. P. KARMARKAR: We are trying to develop our industries. As my friend knows there are five concerns engaged in the production of

micanite and two more are being permitted now. But my friend will also realise that it is not very easy to develop industries in mica unless people come up.

SHRI K. C. GEORGE: Is the Government contemplating any scheme to manufacture micanite in India from mica waste?

Shri D. P. KARMARKAR: We are not ourselves undertaking any scheme, but, as I have already said, five concerns are producing micanite.

Shri GOVINDA REDDY: Have the State Governments taken steps to establish co-operative societies of small producers?

SHRI D. P. KARMARKAR: They are trying their best, I think.

SHRI C. G. K. REDDY: Are there any foreign concerns which are exporting mica from our country?

SHRI D. P. KARMARKAR: I should like to have notice.

Imposition of Restrictions on the Production of Dhotis and Sarees

- *157. SHRI K. C. GEORGE: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that Government have exempted several mills from the operation of the order restricting the production of dhotis to 60 per cent.; if so, what are the names of the mills thus exempted; and
- (b) whether it is a fact that some State Governments are urging the imposition of similar restrictions on the production of sarees also; if so, what action Government propose to take in the matter?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No exemption has been granted. In the case of certain mills the rule has, however, been relaxed to allow a higher production of dhotis.

(b) Yes. One State Government recommended the ban of manufacture of dhotis and sarees by mills. No further action beyond what has been taken is contemplated at the present moment.

\$\text{HRI D. P. KARMARKAR: I should also add that the number of mills granted such relaxation is 11—most of them from West Bengal.

SHRI K. C. GEORGE: Is it not a fact that some manufacturers applied for exemption?

Shri D. P. KARMARKAR: Yes, Sir. Repeated pressure is sought to be brought from certain areas to exempt mills completely but we have not thought it proper to accept that suggestion for complete exemption. Substantial relaxation has, however, been permitted.

Shri D. NARAYAN: Is it not a fact that the reservation of 40 per cent. for dhotis has not mitigated in any way the difficulties and grievances of handloom weavers?

Shri D. P. KARMARKAR: It is a question of opinion. I am afraid my friend's statement is wrong. I understand that Madras, for instance, has behested, as also various other States.

Shri D. NARAYAN: Is it not a fact also that the Madras Government and the Bombay Government have again written to the Central Government that the proportion should be raised to cent. per cent.?

Shri D. P. KARMARKAR: The Bombay Government does not figure in my notes. I think the Madras Government has proposed complete reservation of dhotis and sarees for handlooms.

SHRI K. S. HEGDE: What are the reasons for relaxation?

Shri D. P. KARMARKAR: The reasons are that certain equipment and other things are peculiarly suited for the production of dhotis.